

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8633/2017

(Arising out of impugned final judgment and order dated 21-07-2017 in CRLA No. 3094/1985 passed by the High Court of Judicature at Allahabad)

RAM CHANDRA & ORS.

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 125854/2019 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015, IA No. 125855/2019 - EXEMPTION FROM FILING O.T., IA No. 136708/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES), IA No. 136709/2019 - EXEMPTION FROM FILING O.T., IA No. 7780/2020 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015 AND IA No. 7784/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 8917/2017

(FOR ADMISSION and I.R. and IA No.102805/2017-EXEMPTION FROM FILING O.T.)

Date : 19-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Sarvam Ritam Khare, AOR
 Ms. Jayasree Narasimhan, Adv.
 Mr. Akash Shukla, Adv.

Mr. Anupam Mishra, AOR
Mr. Harikumar V., Adv.
Mr. Rahul Sarkar, Adv.
Ms. Shambhavi Mishra, Adv.
Ms. Rajnandini, Adv.
Mr. Somnath Bhattacharya, Adv.

For Respondent(s) Mr. Ankur Prakash, AOR

Mr. S.R. Singh, Sr. Adv.
Ms. Tulika Mukherjee, AOR

Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The copies of the report submitted by the learned District and Sessions Judge along with the annexures thereto shall be provided by the Registry to the learned counsel representing the parties.

List on 11th March, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)